

MINUTES OF THE MEETING No. 36/10 dated 2.12.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.35/10 for confirmation and confirmed and adopted the same without any change.

Case No M-175 NC No.36/10 Dated 2.12.09	M/ s J. Owen & Co, Mumbai F.No.01/83/50/857 /AM09/DES-IV RLA F.No.03/94/40/643/AM09 Lic.No.0310488756 dated 1.10.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Carbonless Coated paper in Sheets (65-75 GSM) (Coating Weight 6 GSM)	1.0 Kg	1. Micro Capsules (Aqueous Emulsion, Solid Content 50+/- 1%)	0.089 Kg
		2. Uncoated paper in reels (60-70 GSM)	0.922 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-176 NC No.36/10 Dated 2.12.09	M/ s Utility Forms (P) Ltd, New Delhi F.No.01/83/50/155 /AM09/DES-IV RLA F.No.05/24/40/873/AM08 Lic.No.0510216479 dated 15.2.2008
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.12.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Whether item of import is coated or uncoated
2. Import is in Roll form or sheet form & size thereof
3. Manufacturing process in detail indicating the machinery used
4. Small sample of export product
5. Post production of item of export under reference & corresponding consumption of various raw material duly certified by CA.
6. Catalogue of printer tonner to be imported

Accordingly the case may be re-listed on 30.12.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 36/83-ALC1/2009 **MEETING DATE** : 02.12.2009

1	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided refer the application to Deptt. of PNG and also refer the application to Deptt. of C&PC(PC.Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 30.12.2009.			

2	Case No.:978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided refer the application to Deptt. of PNG and also refer the application to Deptt. of C&PC(PC.Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 30.12.2009.			

3	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Handcraft for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 30.12.2009.			

4	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.

5	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.12.2009.			

6	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/9/2009 and reminder dated 25.11.09 issued by DC(SSi) . Accordingly the case may be re-listed on 30.12.2009..			

7	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:2.12.2009
	Decision : The Committee considered the case as per agenda. The comments called for from Ministry of Finance is awaited. The Committee decided to issue reminder to the M/o Finance for expediting the comments and decided to defer the case for four weeks. . Accordingly the case may be re-listed on 30.12.2009..			

8	Case No.:7/8/83-ALC1/2009	Party Name:Indian Cork Inds. N. Delhi	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/0107/AM10/	RLA File :05/24/040/742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 11/9/2009 and reminder dated 12.10.09. issued by this office. . Accordingly the case may be re-listed on 16.12.2009. Final reminder issued on 4.12.09			

Case No.:21/8/83-ALC1/2009

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:36/83-ALC1/2009

Status:Case Approved

		02.12.2009	
HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 20.11.2009 stating that the weighted average yield comes to 3.89% whereas the firm has applied at 3.89 % yield, the Committee decided to approve the case at 3.89% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric C 14 (CURCUMIN)	19.45 MT	Turmeric	500.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:30.12.2009
10	Decision : The Committee considered the case as per agenda. Deptt. of DC(SS1) vide their U.O.No.23(1)2009/Chem dated 30.11.09 returned the papers with the remarks that the case does not pertain to them. The case was discussed in the meeting and decided to call for the following information from the firm:- 1. Production & Consumption data for the last 2 years duly certified by Central Excise. 2. Concentrative reference of Rhoduna in export product 3. Quantity of different indigenous item; and 4. Catalogue of export item. Accordingly the case may be re-listed on 30.12.2009.			

	Case No.:13/17/87-ALC1/2009	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/87/050/00129/AM10/	RLA File :03/95/040/00122/AM10/	Lic.No/Date:0310522892 05.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 2.2.2009 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Finished Wooden	1 CBM	1. Seasoned wood of Relevant	1.4 CBM

11	Moulding	Species in the form of Planks of various thicknesses, width and length 2. PVC Based Decorative Foil 3. PU Top Coat 4. PU Sealer 5. Hardener 6. Coloured Transparent Putty 7. Precoat Top Coat	1.02 Sq.Mt./Sq. Mt. content 7.5 Kg 15.00 Kg 11.24 Kg 39.00 Kg 2.25 Litre
Quantities for items at S.No.2, 3, 4, 5 and 7 allowed as applied for upto 15% of the FOB value RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:9/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:30.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.				

13	Case No.:14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526 02.07.2009	Defer Date:30.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.12.2009.				

14	Case No.:22/15/83-ALC1/2009	Party Name:Cookson India (P) Ltd, Chennai	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00273/AM10/	RLA File :04/24/040/00037/AM10/	Lic.No/Date:0410105873 03.07.2009	Defer Date:30.12.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 13/11/2009 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 16.12.2009.				

15	Case No.:25/15/83-ALC1/2009	Party Name:A.M. Todd Company India (P) td, Mumbai	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0310527387 06.07.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 7/10/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 16.12.2009.			

16	Case No.:30/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00281/AM10/	RLA File :10/24/040/00033/AM10/	Lic.No/Date:1010034395 08.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNN/02/09-10 dt. 11.11.2009 stating that the weighted average yield comes to 31.48% whereas the firm has applied at 31.48 % yield, the Committee decided to approve the case at 31.48% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	28.618 MT	Nutmeg without shell BWP	110.000 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

17	Case No.:31/15/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00282/AM10/	RLA File :10/24/040/00041/AM10/	Lic.No/Date:1010034397 08.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/04/09-10 dt. 11.11.2009 stating that the weighted average yield comes to 18.70% (15.4% oleoresins and 3.3% Oil) whereas the firm has applied at 15.50 % yield, the Committee decided to approve the case at 18.70% yield as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	3080.00 Kg
2.	Black Pepper Oil	660.00 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper	20000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

18	Case No.: 6/20/83-ALC1/2009	Party Name:KRISHI RASA YAN EXPORTS PVT. LTD.,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

19	Case No.: 12/20/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00368/AM10/	RLA File :03/95/040/00228/AM10/	Lic.No/Date:0310532178 04.08.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009..			

20	Case No.: 3/28/83-ALC1/2009	Party Name:KRISHI RASA YAN EXPORTS PVT. LTD.,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016 24.09.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

21	Case No.: 4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.			

22	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.			

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Case No.:8/32/83-ALC1/2009	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
HQ File :01/83/050/00573/AM10/	RLA File :05/23/040/00049/AM10/	Lic.No/Date:0510250821 13.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments of DIPP forwarded vide their U.O. No.Nil dated 2.12.2009, the Committee decided to approve the case as applied for as under:-			
Export Item	Qty.	Import Item	Qty.
CAF JOINTING SHEET CONTAINING MIN. 40% ASBESTOS	400 MT	RAW ASBESTOS (CHRYSTOTILE)	160.000 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:2/32/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00567/AM10/	RLA File :34/24/040/00016/AM10/	Lic.No/Date:3410025420 21.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 30.12.09.			

25	Case No.:1/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lic.No/Date:1010035792 22.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.			

	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00568/AM10/	RLA File :10/24/040/00071/AM10/	Lic.No/Date:1010035788	Defer

26			22.10.2009	Date:02.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.				

27	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.			

28	Case No.:5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Deffered
	HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.12.2009.			

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Case No.:7/32/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status :Case Approved
HQ File :01/83/050/00572/AM10/	RLA File :05/24/040/00335/AM10/	Lic.No/Date:0510251327 23.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 2.12.2009 as under:-			
<u>Export Item</u>			
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S.No.	Description of Item	Quantity	
1.	Booklet (2 Leaf Printed Card) Qty – 5,000,000 Nos Net Weight of export for Paper – 18705.0 Kgs.	18705.000 Kgs	
2.	Booklet (2 Leaf) + Inlay (1 Leaf) Printed Qty. 5,000,000 SET Net Weight of Export for Paper – 30180.0 Kgs	30180.000 Kgs	

Import Item

S.No.	Description of Item	Quantity
1.	Coated Paper Relevant GSM Only	53773.000 Kg
2.	Printing Ink	488.800 Kg
3.	Digital Plate	187.000 Nos.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30	Case No.:10/32/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00575/AM10/	RLA File :03/95/040/00456/AM10/	Lic.No/Date:0310541666 23.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 2.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Whether Chromo Paper is coated or uncoated 2. The chemical base of adhesive along with its catalogue 3. Past production & corresponding consumption of R.M. duly certified by Central Excise Accordingly the case may be re-listed on 30.12.2009.			

31	Case No.:11/32/83-ALC1/2009	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00576/AM10/	RLA File :03/95/040/00437/AM10/	Lic.No/Date:0310541723 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

32	Case No.:12/32/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00577/AM10/	RLA File :03/95/040/00433/AM10/	Lic.No/Date:0310541792 23.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

33	Case No.:13/32/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00578/AM10/	RLA File :03/94/040/00564/AM10/	Lic.No/Date:0310541907 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

34	Case No.:14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

35	Case No.:16/32/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00581/AM10/	RLA File :03/94/040/00560/AM10/	Lic.No/Date:0310542174 23.10.2009	Defer Date:02.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

36	Case No.:18/32/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00583/AM10/	RLA File :03/94/040/00092/AM10/	Lic.No/Date:0310542508 26.10.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

	Case No.:19/32/83-ALC1/2009	Party Name:ARCHIES LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00584/AM10/	RLA File :05/23/040/00079/AM10/	Lic.No/Date:0510251532 28.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments of DIPP forwarded vide their U.O. No.Nil dated 2.12.2009, the Committee decided to approve the case for as under:-			

37	Export Item	Qty.	Import Item	Qty.
	Greeting Cards with Colour Envelopes (Using Card Board of 300+/-10% GSM 3555 Kg Paper of 80+/-10% GSM 1141 Kg for Coloured Envelopes, Art paper of 150+/-10% GSM 1535 Kgs Stamping Foil 7910 Sq. mtr.	119900.000 Nos.	1. Card Board Coated (300+/-10% GSM)	3910.500 Kg
			2. Uncoated paper (for colored envelopes) (80+/-10% GSM)	1255.100 Kg
			3. Art paper Coated (150+/-10% GSM)	1688.500 Kg
			4. Stamping Foil (Printing purpose)	8305 Sq. Mtr.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

38	Case No.:1/36/83-ALC1/2009		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00662/AM10/		RLA File :03/94/040/00654/AM10/	Lic.No/Date:0310546113 17.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 2.12.2009 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	As Approved by NC	-do-	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

39	Case No.:2/36/83-ALC1/2009		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00663/AM10/		RLA File :03/94/040/00655/AM10/	Lic.No/Date:0310546116 17.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 2.12.2009 as under:-				
	Export Item	Qty.	Import Item	Qty.	
	As Approved by NC	-do-	As Approved by NC	- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

40	Case No.:3/36/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00664/AM10/	RLA File :03/95/040/00465/AM10/	Lic.No/Date:0310546254 18.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.12.2009.			

41	Case No.:4/36/83-ALC1/2009	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00665/AM10/	RLA File :07/24/040/00310/AM10/	Lic.No/Date:0710068402 19.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Bangalore letter dated 20/11/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

42

Case No.:5/36/83-ALC1/2009	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
HQ File :01/83/050/00666/AM10/	RLA File :08/24/040/00190/AM10/	Lic.No/Date:0810084278 20.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/78/2008-Ch-II dated 24.3.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Direct Yellow (Liquid) (Dye content: 29%)	1 Kg	1. Para Nitro Toluene 2. Diethanol Amine 3. Tri-N-Butyl Amine	0.246 Kg 0.215 Kg 0.037 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.12.2009.			

44	Case No.: 7/36/83-ALC1/2009	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00668/AM10/	RLA File :52/21/040/00108/AM10/	Lic.No/Date:5210028914 20.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

45

Case No.:16/36/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
HQ File :01/83/050/00677/AM10/	RLA File :03/94/040/00682/AM10/	Lic.No/Date:0310546754 20.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 2.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
As Approved by NC	-do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

46	Case No.: 17/36/83-ALC1/2009	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00678/AM10/	RLA File :03/94/040/00697/AM10/	Lic.No/Date:0310546842 20.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

47	Case No.: 8/36/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00669/AM10/	RLA File :05/24/040/00362/AM10/	Lic.No/Date:0510253059 23.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

	Case No.: 9/36/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00670/AM10/	RLA File :04/24/040/00204/AM10/	Lic.No/Date:0410109532	Defer

48			23.11.2009	Date:30.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09				

49	Case No.:10/36/83-ALC1/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00671/AM10/	RLA File :25/24/040/00015/AM10/	Lic.No/Date:2510002646 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/92/2008-Ch-II dated 1.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Tapioca Starch (Tapioca Starch content : 88% min.)	1 Kg	Tapioca Starch	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:11/36/83-ALC1/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Approved
	HQ File :01/83/050/00672/AM10/	RLA File :25/24/040/00016/AM10/	Lic.No/Date:2510002647 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/92/2008-Ch-II dated 1.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Tapioca Starch (Tapioca Starch content : 88% min.)	1 Kg	Tapioca Starch	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:12/36/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00673/AM10/	RLA File :08/24/040/00207/AM10/	Lic.No/Date:0810084317	Defer

51			23.11.2009	Date:30.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.				

52	Case No.: 13/36/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00674/AM10/	RLA File :08/24/040/00216/AM10/	Lic.No/Date:0810084318 23.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

53	Case No.: 14/36/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00675/AM10/	RLA File :08/24/040/00221/AM10/	Lic.No/Date:0810084320 23.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

54	Case No.: 15/36/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00676/AM10/	RLA File :08/24/040/00218/AM10/	Lic.No/Date:0810084322 23.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12.2009.			

55	Case No.: 18/36/83-ALC1/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00679/AM10/	RLA File :03/94/040/00623/AM10/	Lic.No/Date:0310547002 23.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

56	Case No.: 19/36/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status: Case Deferred
	HQ File :01/83/050/00680/AM10/	RLA File :03/95/040/00476/AM10/	Lic.No/Date:0310547113 24.11.2009	Defer Date:30.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09

57	Case No.:20/36/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00681/AM10/	RLA File :31/24/040/00095/AM10/	Lic.No/Date:3110040805 24.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

58	Case No.:21/36/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00682/AM10/	RLA File :03/94/040/00680/AM10/	Lic.No/Date:0310547352 25.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

59	Case No.:22/36/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2009 02.12.2009	Status:Case Deferred
	HQ File :01/83/050/00683/AM10/	RLA File :03/95/040/00858/AM09/	Lic.No/Date:0310547388 25.11.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.12.09			

Date:11.12.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer